

12.02 hrs.

ASSENT TO BILLS

[English]

SECRETARY-GENERAL : Sir, I lay on the Table the following five Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 26th August, 1996.

- (1) The Jammu and Kashmir Appropriation (No. 2) Bill, 1996
- (2) The Appropriation (No. 3) Bill, 1996
- (3) The Uttar Pradesh Appropriation (Vote on Account) No. 2 Bill, 1996
- (4) The Finance (No. 2) Bill, 1996
- (5) The Working Journalists and Other News Papers Employees (Conditions of Service and Miscellaneous Provisions) Amendment Bill, 1996.

(ii) I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following seven Bills passed by the Houses of Parliament during the Second Session of Eleventh Lok Sabha and assented to by the President

- (1) The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1996
- (2) the Prevention of Illicit Traffic in narcotic Drugs and Psychotropic Substances (Amendment) Bill, 1996
- (3) The Representation of the People (Amendment) Bill, 1996
- (4) The Depositories Bill, 1996
- (5) The Coal Mines Provident Fund and Miscellaneous Provisions (Amendment) Bill, 1996
- (6) The Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Bill, 1996
- (7) The Representation of the People (Second Amendment) Bill, 1996.

12.02½ hrs.

STANDING COMMITTEE ON COMMUNICATIONS

Fourth Report

[Translation]

SHRI SOMNATH CHATTERJEE (Bolpur) : Mr. Speaker, Sir, I beg to present the Fourth Report (Hindi and English version) of the Standing Committee on

Communications on the Telecom Regulatory Authority of India Bill, 1996 relating to the Department of Telecommunications.

(Interruptions)

12.03 hrs.

MOTION RE : REPORT OF JOINT COMMITTEE ON CONSTITUTION (EIGHTY-FIRST AMENDMENT) BILL - EXTENSION OF TIME

[English]

SHRIMATI GEETA MUKHERJEE (Panskura) : Sir, I beg to move

"That this House do extend upto 9 December 1996 the time for presentation of the Report of the Joint Committee on the Constitution (Eighty-First Amendment) Bill, 1996."

MR. SPEAKER : The question is :

"That this House do extend upto 9 December, 1996 the time for presentation of the Report of the Joint Committee on the Constitution (Eighty-First Amendment) Bill, 1996."

The motion was adopted.

12.04 hrs.

DELHI DEVELOPMENT (AMENDMENT) BILL *

[English]

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : Sir, I beg to move for leave to introduce a Bill further to amend the Delhi Development Act, 1957.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Delhi Development Act, 1957."

The motion was adopted.

DR. U. VENKATESWARLU : I introduce the Bill. *(Interruptions)*

MR. SPEAKER : The House stands adjourned to meet tomorrow at 11.00 a.m.

12.05 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, November 22, 1996/Agrahayana 1, 1918 (Saka).

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